

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.479/95.

Date of decision: 27-2-1998.

### Between:

T.Guravaiah. .. .. Applicant.

and

1. Superintendent of Circle Stamp Depot,  
at Jammai Osmania, Hyderabad 500 007.
2. The Senior Superintendent of Post Offices,  
Secunderabad Division, Secunderabad 500 016.
3. The Director of Postal Services (Hqrs)  
Hyderabad City Region C/o the Chief Postmaster  
General, Hyderabad - 500 001.
4. The Post Master General, Hyderabad Region,  
Hyderabad - 500 001.
5. The Chief Post Master General, Andhra Pradesh  
Circle, Hyderabad -500 001. . . Respondents.

Counsel for the applicant: Sri K.K.Chakravarthy.

Counsel for the respondents: Sri N.V.Raghava Reddy.

**Coram:**

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

## JUDGMENT.

(per Hon'ble Sri R.Rangarajan, Member (A))

Heard Sri Subrahmanyam for Sri K.K.Chakravarthy for the applicant and Sri N.V.Raghava Reddy for the respondents.

The O.A., is filed for a direction to the respondents to treat the applicant as a Supervisory Official in the Supervisor Cadre (establishment Supervisory Grade and status)viz., as Assistant Postmaster Secunderabad Head Office or Supervisor CSD, Hyderabad and to quash the irregular order of SPO, Hanamakonda No.B7-3/201 dated 20-9-1991

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(Annexure-IV) whereby the applicant was posted as LSG Postal Assistant, Jangaon Head Office and other consequential orders issued by the Senior Superintendent of Post Offices by Memo No.B2/LSG/Dlgs dated 17-11-1994 posting him as P.A. C.S.D., Musheerabad DSO and the Order dated 21.3.1995 (Annexure 19 page 42 to the O.A.) posting him as L.S.G. P.A. Secunderabad.

From the above, the prayers of the applicant in this O.A. are for the following reliefs in short --

- i) to keep him as Supervisor in the LSG Grade and to post him as Postal Assistant in the LSG
- ii) to protect his seniority and
- iii) promote him to the higher Grade on that basis.

When the O.A. was taken up for hearing, the learned counsel for the applicant submitted that his case for treating him as Supervisor is under active consideration in view of the D.O.P.Lr.No.6-19/82-SPB.II(Pt.) dated 6-6-1990 (Annexure to M.A.40/98). In view of the above the learned counsel for the respondents also confirmed the above submission made by the learned counsel for the applicant.

The learned counsel for the applicant, submits that in view of the D.O.P.Letter dated 6.6.1990 the first prayer of the applicant be disposed of by directing the Respondent No.5 to inform the applicant the decision taken in this regard shortly. We have no doubt in our mind that as the issue had already come to the knowledge of Respondent No.5 he will decide the issue expeditiously preferably within four months

*J* *D*

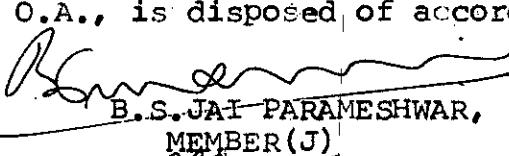
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from the date of receipt of a copy of this Order.

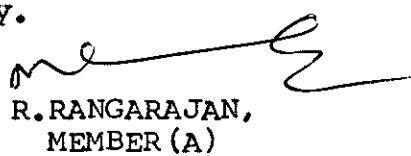
The 2nd pray<sup>er</sup> is for promotion to the post of HSG as per his seniority. Memo dated 28-1-1990 was produced before us. As per this Memorandum, the applicant has been promoted to HSG Grade II. The applicant had already been promoted on the basis of BCR Scheme. As his seniority is also under consideration as indicated above, there is no need to give further direction in regard to his promotion.

The applicant is now working as SPM, Bolaram. He was transferred from Hanamakonda Division to Secunderabad Division on compassionate grounds. He submits that he is going to retire within a short time i.e., about one year and odd and hence he prays that he may not be disturbed from Bolaram. The applicant may submit a detailed representation explaining the reasons for his retention at Bolaram to Respondent No.2. If such a representation is received, Respondent No.2 will consider the representation of the applicant sympathetically according to law and pass orders as he is left with only a very short time to retire.

In view of the mutual compromise between the parties, no other direction is necessary in this connection. The O.A., is disposed of accordingly.

  
B.S. JAI PARAMESHWAR,  
MEMBER (J)

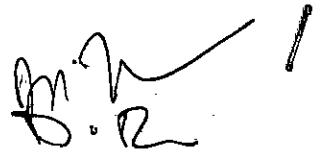
27-2-98

  
R. RANGARAJAN,  
MEMBER (A)

Date: 27-2-1998.

Dictated in open Court.

sss.

  
B.R.

OA. No. 479/95

Copy to:-

1. The Superintendent of Circle Stamp Depot at Jammal Osmania, Hyderabad.
- 2- The Senior Superintendent of Post Offices, Secunderabad Division, Secunderabad.
3. The Director of Postal Services (Hqrs), Hyderabad City Region, C/o The Chief Postmaster General, Hyderabad.
4. The Post Master General, Hyderabad Region, Hyderabad.
5. The Chief Post Master General, Andhra Pradesh, Circle, Hyderabad.
6. One copy to Mr. K.K.Chakravarthy, Advocate, CAT., Hyd.
7. One copy to Mr. N.V.Raghava Reddy, Addl.CGSC., CAT., Hyd.
8. One copy to D.R. (A), CAT., Hyd.
9. One duplicate.

srr

17/3/98

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR;  
M(J)

.....-1/1/98

ORDER/JUDGMENT

M.L./R.A/C.A.NO.

in

C.A.NO. 479/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

TT COURT

